NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Ins) No. 632 of 2019

IN THE MATTER OF:

Bank of Baroda ...Appellant

Versus

Deepa Venkat Ramani, R.P & Anr. ...Respondents

Present:

For Appellant: Ms. Praveena Gautam, Mr. Pawan Shukla, Ms. Sweety

Pandey and Ms. Nidhi Saini, Advocates

For Respondents: Mr. K. S. Mahadevan, Advocate for R-2. Mr. P.R. Raman, Advocate for R-1.

ORDER

11.09.2019: Due to paucity of time this matter could not be taken up. Post this appeal 'for admission (after notice)' on 19th September, 2019.

[Justice S.J. Mukhopadhaya] Chairperson

[Kanthi Narahari] Member (Technical)